FORM-B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF

Metro Jet Airways Training Private Limited

Sl.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Metro Jet Airways Training Private Limited
2.	Date of incorporation of corporate debtor	04/08/2006
3.	Authorityunderwhichcorporatedebtorisincorporated/ registered	Registrar of Companies (ROC), Jaipur.
4.	Corporate Identity No. / Limited Liability Identification No.ofcorporate debtor	U80302RJ2006PTC022906
5.	Address of the registered office and principal office (if any) ofcorporatedebtor	102-103, Gopalpura Bypass, Near Trivani Nagar Chouraha, Jaipur, Rajasthan- 302018
6.	Date of closure of Insolvency Resolution Process	27/09/2022
7.	Liquidation commencement date of corporate debtor	15.01.2024
8.	Name and registration number of the insolvency professionalactingas liquidator	Bhim Sain Goyal, IBBI/IPA-002/IP-N00726/2018-2019/12216
9.	Address and e-mail of the liquidator, as registered with the Board	109-B, Pocket-F, Mayur Vihar-II, Delhi - 110091 bsgoyal1@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	M-215, Rear Ground Floor, Greater Kailash-II, New Delhi-110048 cirpmetrojet@gmail.com
11.	Last date for submission of claims	14.02.2024

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench has ordered the commencement of liquidation of the Metro Jet Airways Training Private Limited on **15.01.2024.**

The stakeholders of Metro Jet Airways Training Private Limited are hereby called upon to submit their claims with proof on or before 14.02.2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. The

proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims.

Form C- for Proof of claim by Operational Creditors (except Workmen and employees),
Form D- for Proof of Claim by Financial Creditors,
Form E- for Proof ofClaim by a Workman and Employee,
Form F- for Proof ofClaim by Authorized Representative of workmen or employees,
Form-G-for Proof ofClaim by any other Stakeholder.

In order to get the copy of form, you may download the abovementioned forms from the website www.ibbi.gov.in as prescribed under Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation, 2016.

Submission of false or misleading proof of claims shall attract penalties.All claimants are advised to invariably mention their PAN, email id and phone number in the claim forms.

Date: 17.01.2024
Place: New Delhi

(Bhim Sain Goyal)
Liquidator
Regn. No. IBBI/IPA002/IPN000726/2018-19/12216

Finova Capital Pvt Ltd

702, Seventh Floor, Unique Aspire, Plot No 13-14 Cosmo Colony, Amrapali Marg, Vaishali Nagar ,Jaipur – 302021, Rajasthan.

APPENDIX-IV-A
[See proviso to rule 8(6)]
Sale notice for sale of immovable properties

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the secured creditor, the physical possession of which has been taken by the Authorised Officer of **Finova Capital Private Limited** Secured Creditor, will be sold on **"As is where is", "As is what is",** and **"Whatever there is"** for recovery of dues in below mentioned account/s. The details of Borrower/ Co-Borrowers/Mortgagor/Guarantors/Secured Assets/Dues/Reserve Price/Auction Date & Time, EMD and Bid increase amount are mentioned below.

Name of Borrowers/ Guarantors/Mortgagors Loan A/c No.	Amount Dues	Description of Property	Reserve Price	Earnest Money 10%	Date, Place & Time of Auction
Loan A/c No. FISKLALONS000005000828, Ali Sher S/O Yasin Khan (Borrower) R/O Miyan ki dhani, Roru Bade Tehsil Laxmangarh District Sikar - 332317 Rubina Bano W/O Ali Sher (Co-Borrower) R/O Miyan ki dhani, Roru Badi Tehsil Laxmangarh District Sikar - 332317 Harish Kumar Jangir S/O Bhagirath Mal Jangir (Guarantor) R/O Station Road Panchayat Samiti ke pass ward No 28 Laxmangarh District Sikar- 332311	Rs. 32,77,584/- upto 12-01-24 plus interest and expenses thereon until the payment in full.	All that piece and parcel of the immovable Property situated at Khasra No 1012/1 Laxmangarh District Sikar. A Residential Plot, Total admeasuring Area is 605.31 Sq Yards. And Owned by Alisher which is having four boundaries East By : Road 20 Feet Wide West By : Other Plot North By : Road 20 Feet Wide South By : Hamirpura Road	Rs. 26,13,641/-	Rs. 2,61,364/- upto 30/01/2024 Bid Increase Amount 25,000/-	Auction Date: 31/01/2024 11.00 AM Auction Place: 1 st Floor, Aravali Complex, Ward No 40, Piprali Road Near Railway Pulia Sikar - 332001 Rajasthan Inspection Date: 29/01/2024

Terms & Conditions of tender

1. The person, taking part in the tender, will have to deposit his offer in the tender form provided by the Company, which is to be collected from the **Finova Capital Pvt. Ltd.** during working hours of any working day, super scribing "Tender Offer for Above Mentioned Property"on the sealed envelope along with the DD/pay order of 10% of the reserve price as Earnest Money Deposit (EMD) in favor of **Finova Capital Pvt. Ltd.** payable at **Sikar** at the above mentioned office. The sealed envelopes will be opened in the presence of the available interested parties at above mentioned office of **Finova Capital Pvt. Ltd.** The Inter-se bidding, if necessary will also take place among the available bidders. The EMD is refundable if the bid is not successful,
2. The successful bidder will deposit 10% of the bidding amount adjusting the EMD amount as initial deposit immediately after the fall of the hammer towards the purchase of the asset. The successful bidder failing to deposit the said 10% towards initial payment, the entire EMD deposited will be forfeited.
3. Balance amount of the sale price will have to be deposited within 15 days after the confirmation of the sale by the secured creditor; otherwise his initial payment deposited amount will be forfeited.
4. Interested parties who want to know about the procedure and terms & conditions of tender may contact **7014042735** or visit above mentioned branch office during office hours.

Note: - This is also a 15 days notice U/R 8(6) to the Borrowers/Guarantors/Mortgagor of the above said loan accounts about tender inter se bidding sale on the above mentioned date.

Place: Sikar
Date: 17-01-2024

Authorised Officer
Finova Capital Private Limited

FORM-B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
Metro Jet Airways Training Private Limited

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Metro Jet Airways Training Private Limited
2.	Date of incorporation of corporate debtor	04/08/2006
3.	Authority under which corporate debtor is incorporated/ Registered	Registrar of Companies (ROC), Jaipur.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U80302RJ2006PTC022906
5.	Address of the registered office and principal office (if any) of corporate debtor	102-103, Gopalpura Bypass, Near Trivani Nagar Chouraha, Jaipur, Rajasthan- 302018
6.	Date of closure of Insolvency Resolution Process	27/09/2022
7.	Liquidation commencement date of corporate debtor	15.01.2024
8.	Name and registration number of the insolvency professional acting as liquidator	Bhim Sain Goyal, IBBI/IPA-002/IP-N00726/2018-2019/12216
9.	Address and e-mail of the liquidator, as registered with the Board	109-B, Pocket-F, Mayur Vihar-II, Delhi - 110091 bsgoyal1@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	M-215, Rear Ground Floor, Greater Kailash-II, New Delhi-110048 cirpmetrojet@gmail.com
11.	Last date for submission of claims	14.02.2024

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench has ordered the commencement of liquidation of the Metro Jet Airways Training Private Limited on **15.01.2024**.

The stakeholders of Metro Jet Airways Training Private Limited are hereby called upon to submit their claims with proof on or before 14.02.2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims.

Form C- for Proof of claim by Operational Creditors (except Workmen and employees),
Form D- for Proof of Claim by Financial Creditors,
Form E- for Proof of Claim by a Workman and Employee,
Form F- for Proof of Claim by Authorized Representative of workmen or employees,
Form-G- for Proof of Claim by any other Stakeholder.

In order to get the copy of form, you may download the abovementioned forms from the website www.ibbi.gov.in as prescribed under Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation, 2016.

Submission of false or misleading proof of claims shall attract penalties. All claimants are advised to invariably mention their PAN, email id and phone number in the claim forms.

Sd/-
(Bhim Sain Goyal)
Liquidator
Regn. No. IBBI/IPA002/IPN000726/2018-19/12216

Date: 17.01.2024
Place : New Delhi

"IMPORTANT"
Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

आदर्श को-ऑपरेटिव बैंक लि.

[illegible]

स्थान: [illegible]
दिनांक: 17.01.2024 प्राधिकृत अधिकारी

KOTAK MAHINDRA BANK LIMITED

ONLINE E-AUCTION SALE OF ASSET

Registered Office: 27 BKC, C 27, G-Block, Bandra Kurla Complex Bandra (E) Mumbai.
Maharashtra, Pin Code-400 051 Branch Office : 1st Floor,232-233 SDC Tower, Near Amrapali Circle,Hanuman Nagar, Vaishali Nagar, Jaipur-302021

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction sale notice for sale of immovable assets under the securitisation and reconstruction of financial assets and enforcement of security interest act, 2002 under rule 8(5) read with proviso to rule 9 (1) of the security interest (enforcement) rule, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) that the below described immovable property mortgaged/charged to the secured creditor, the possession of which has been taken by the Authorised Officer of **Fullerton India Home Finance Company Ltd.** (hereinafter referred to as "FIHFCL"), pursuant to the assignment of debt by " FIHFCL" in favour of Kotak Mahindra Bank Ltd.(KMBL), the property will be sold on "as is where is", "as is what is", and "whatever there is" basis on **09.02.2024 between 12:00 pm to 1:00 pm with unlimited extension of 5 minutes,** for recovery of **Rs. 20,35,571/-** (Rupees twenty lakh thirty five thousand five hundred and seventy one only)as of 16.01.2024 along with future applicable interest till realization, under the **Loan Account No.602807510079961**, due to the Kotak Mahindra Bank Ltd., secured creditor from **Mr. Mahendra Kumar Longani, Mrs. Kavita Harchandani, Mr. Ashokkumar Longani, Mrs. Dipa Longani & Mr. Kamlesh Kumarlongani.** The reserve price will be Rs.11,00,000/-(Rupees eleven lakh only) and the earnest money deposit will be rs. 1,10,000/-(rupees one lakh ten thousand only)&last date for submission of emd with kyc is 08.02.2024up to 6:00 p.m. (ist.)

PROPERTY DESCRIPTION:- All That Piece And Parcel Of Property Bearing No. U3/29, Rajasthan Housing Board Colony, Madanganj, Kishangarh305801 Rajasthan.boundaries Of The Said Property:- East:-Plot No 66, West:-plot No 73 And 73-b, North:- Road 30 Ft. Wide, South:- Plot No71.

The borrower's attention is invited to the provisions of sub section 8 of section 13, of the act, in respect of the time available, to redeem the secured asset.
Public in general and borrowers in particular please take notice that if in case auction scheduled herein fails for any reason whatsoever then secured creditor may enforce security interest by way of sale through public auction. In case of any clarification/requirement regarding assets under sale, bidder may contact to **Mr. Akshit Solanki (+91 +91 6394015464), (+91-9152219751), Mr. Rajender Dahiya (+91 8448264515).**
For detailed terms and conditions of the sale, please refer to the link https://www.kotak.com/en/bank-auctions.html provided in kotak mahindra bank website i.e. www.kotak.comand/or on https://bankeauctions.in

Place: Jaipur Date: 18.01.2024 **Authorised Officer For Kotak Mahindra Bank Ltd.**

SYMBOLIC POSSESSION NOTICE

ICICI Bank **Branch Office:** ICICI Bank Ltd, 3rd Floor, Plot No. 23, New Rohtak Road, Karol Bagh, Delhi- 110005.

Whereas
The undersigned being the Authorized Officer of ICICI Bank Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.
As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Bank Limited.

Sr. No.	Name of the Borrower/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Neel Kamal Maharshi/ Yashoda- LBZRN00005345941	Property at Patta No. 172, Ward No. 24, Near Murti Press Front Street of Surya Cinema, Tehsil Ratangagh, Churu, Rajasthan, Ratangarh- 331022/ January 12, 2024	September 18, 2023 Rs. 13,43,750.00/-	Ratangarh (Churu)

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: January 18, 2024 **Authorized Officer**
Place: Ratangarh (Churu) **ICICI Bank Limited**

HDFC BANK We understand your world

HDFC Bank Limited, Branch: C-25, Bhagwant Das Road, Opp. St. Xaviers School, C-Scheme, Jaipur-302001, **CIN** L65920MH1994PLC080618 **Website:** www.hdfcbank.com **Regd. Office:** HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai- 400020

Demand Notice

Under Section 13 (2) of the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002.
Whereas the undersigned being the Authorised Officer of HDFC Bank Limited (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (HDFC) under Securitisation and Reconstruction of Financial Assets and Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under Section13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notices under Section 13 (2) of the said Act, calling upon the Borrower(s) / Legal Heir(s) / Legal Representative(s) listed hereunder, to pay the amounts mentioned in the respective Demand Notice/s, within 60 days from the date of the respective Notice/s, as per details given below. The undersigned have, caused these Notices to be pasted on the premises of the last known respective addresses of the said Borrower(s) / Legal Heir(s) / Legal Representative(s). Copies of the said Notices are available with the undersigned, and the said Borrower(s) / Legal Heir(s) / Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.
In connection with the above, Notice is hereby given, once again, to the said Borrower(s) / Legal Heir(s) / Legal Representative(s) to pay to HDFC, within 60 days from the date of publication of this Notice, the amounts indicated hereinbelow in their respective names, together with further interest @ 18% p.a. as detailed in the said Demand Notices from the respective dates mentioned below in column (c) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to HDFC by the said Borrower (s) respectively. Borrower(s) / Legal Heir(s) / Legal Representative(s) attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

S. No.	Name of Borrower(s) / Legal Heir(s) / Legal Representative(s)	Total Outstanding Dues	Date of Demand Notice	Description of Secured Asset(s) /Immovable Property (ies)
(a)	(b)	(c)	(d)	(e)
1.	MR. TIRTH SHUKLA S/O MR. MAARKAND SHUKLA A/c No: 666414031, 667716097	Rs.21,28,121 /- as on 30/11/2023	30-Dec.-23	FLAT NO. LB - 813, FLOOR-8th , GOVINDAM JAISINGHPURA, BLOCK-B, VILLAGE - JAISINGHPURA BAS, BHANKROTA, TEHSIL SANGANER, JAIPUR (RAJASTHAN) Admeasuring area about: - 730 Sq. Ft or 67.81 Sq. Mtrs. (Super Built Up Area)
2.	MR. AVINASH KUMAR MEENA A/c No:650817442	Rs. 31,99,592/- as on 30/11/2023	30-Dec.-23	PLOT NO 38-A, MOHAN VATIKA, VILLAGE - BADARAMA, KALWAR ROAD, JAIPUR (RAJASTHAN) Admeasuring area bout: - 66.66 Sq. Yrds or 55.73 Sq. Mtrs Bounded By : - East : - Plot No 45, West :- Road 30 Ft, North :- Plot No 39, South : - Plot No 38
3.	MRS. VIDYA DEVI W/O MR. POKHAR DAS MRS. GEETA W/O MR. AJAY KUMAR [since deceased] Wife/Son/Daughter of MR. AJAY KUMAR [since deceased] And other known and unknown Legal Heir(s), Legal Representative(s),Successors and Assigns of Mr. AJAY KUMAR [since deceased] A/c No: 642695476	Rs. 6,54,190/- as on 30/11/2023	30-Dec.-23	Unit/Flat No 315, Third Floor, Parshvanath Apartment, Khasra No. 1249 (Part), Chief Minister AwasYojna, Village Nanta, Tehsil Ladpura, District Kota, Rajasthan Admeasuring area about: - 336.70 sq ft (Built-up Area)
4.	MR. GOPAL KRISHNA MISHRA S/O MR. VISHWA NATH MISHRA, MRS. SANDHYA MISHRA W/O MR. GOPAL KRISHNA MISHRA A/c No:637825529, 639186044	Rs. 16,78,449/- as on 30/11/2023	30-Dec.-23	UNIT / FLAT 506, FLOOR-FIFTH, BLOCK-G, TERRA ELEGANCE, KHASRA NO.1289 / 1025, VILL. - KHIJURIWAS, TEH-TIJARA, DISTRCT – ALWAR (RAJASTHAN) Admeasuring area About: - 1150 Sq. Ft.
5.	MR. GORAKHNATH TIWARI S/O MR. SURENDRA NATH TIWARI MRS. KIRAN W/O MR. GORAKHNATH TIWARI A/c No: 620278013, 623572712, 646341881	Rs.7,27,786/- as on 30/11/2023	30-Dec.-23	UNIT/ FLAT NO. L-11/204, BDI ANANDA, VILL JHIWANA & KHATIWAS, TEHSIL - TIJARA, BHIWADI, DISTRICT – ALWAR (RAJASTHAN) ADMEASURING ARAEA ABOUT: - 550 Sq. Ft. or 51.09 Sq.Mtrs. (Super Area)
6.	MRS PREM DEVI PRAJAPAT W/O MR. BHERU LAL PRAJAPAT, MRS. SUMAN DEVI PRAJAPAT W/O MR. DINESH KUMAR PRAJAPAT [since deceased] MS. KIRAN PRAJAPAT D/O MR. DINESH KUMAR PRAJAPAT [since deceased], MR. SONU PRAJAPAT S/O MR. DINESH KUMAR PRAJAPAT (MINOR THROUGH HIS LEGAL GUARDIAN MRS. SUMAN DEVI PRAJAPAT) [since deceased] Wife/Son/Daughter/Mother of MR. DINESH KUMAR PRAJAPAT [since deceased] And other known and unknown Legal Heir(s), Legal Representative(s), Successors and Assigns of MR. DINESH KUMAR PRAJAPAT [since deceased] A/c No: 651987074, 653362143	Rs. 1031483/- as on 30/11/2023	30-Dec.-23	PLOT NO E-8, BAPU NAGAR, BHILWARA (RAJASTHAN) Admeasuring area about: - 166.66 Sq. Yrds or 139.34 Sq. Mtrs. Bounded By : East : Plot no E-7, West : - Plot No 9-E, North:- Plot no. 35-E, South :- Road 30 Ft.
7.	MR. MUKESH SWAMI S/O MR. RAMESHWAR SWAMI, MRS. JYOTI VAISHNAV W/O MR. MUKESH SWAMI A/c No: 648142990, 647728409	Rs.28,53,509/- as on 30/11/2023	30-Dec.-23	PLOT NO. A-43, BLG VIHAR COLONY, KHODA GANESH JI ROAD, REV. VILLAGE – MADANGANJ, KISHANGARH, DIST. - AJMER (RAJASTHAN) Admeasuring Area About: - 151.38 Sq. Yrds. Or 126.57 Sq. Mtrs Bounded By : - East :- Plot No A-42, West :- Plot No A-44, North : - Road 40 Ft., South :- Other's Land
8.	MR. KARAN SINGH SHEKHAWAT S/O MR. MANGEJ SINGH SHEKHAWAT, MRS. SAMPAT KANWAR W/O MR. KARAN SINGH SHEKHAWAT, A/c No: 618309916, 618392172, 648098752	Rs.12,03,924/- as on 30/11/2023	30-Dec.-23	UNIT / FLAT-G2, FLOOR-GROUND, TIRUPATI DHAM-10, PLOT NO B-50, ROYAL CITY, VILLAGE - MACHAWA, KALWAR ROAD, JAIPUR (RAJASTHAN) Admeasuring area bout: - 863.58 Sq. Ft or 80.29 Sq. Mtr (Carpet Area)
9.	MR. PRAHLAD RAM DUDI S/O MR. POONAMA RAM DUDI A/c No: (617486966,617805279)	Rs.25,57,057/- as on 30/11/2023	30-Dec.-23	PLOT NO. 61, ARIHANT ENCLAVE, KHASRA NO. 440/1, REVENUE VILLAGE-PAL, NEAR KANISHKA RESORT,JODHPUR (RAJASTHAN) Admeasuring area about :- 100.72 Sq. Yrds or 84.21 Sq. Mtrs. Bounded By : - East : Road 40 Ft, West : - Khasra No 440, North : - Khasra 440/1, South : Plot No 62
10.	MR. MAHESH KUMAR MEENA S/O MR. PRABHU DAYAL MEENA MRS. LAXMI W/O MR. MAHESH KUMAR MEENA A/c Nos : 613356614, 619837746, 613356841, 613356748	Rs. 2424007/- as on 30/11/2023	30-Dec.-23	PLOT NO-2 (WEST PART),ANAND VIHAR VISTAR, NEAR TRIVANI NAGAR, GOPALPURA BYE PASS ROAD, JAIPUR (RAJASTHAN) Admeasuring area about :-108.11 SQ. Mtrs.Bounded By :- East: Remaining Part of Plot no 2, West :- Plot No 3, North : Road 40 Ft. South : Plot No 20.
11.	MR. RANGA RAO S/O MR. RANGA GUDIMETLA NAYAKALU A/c No:619939882	Rs. 7,66,458/- as on 30/11/2023	30-Dec.-23	UNIT-6 (COMMERCIAL), THD GARDEN- SHOPS, GROUP HOUSING COMPLEX, VILLAGE -TATARPUR, & THADA, TEHSIL TIJARA, DISTRICT - ALWAR (RAJASTHAN) Admeasuring area about: - 141 Sq. Ft or 13.09 Sq. Mtrs (Super Area)
12.	MR. PRAKASH KUMAR S/O MR. PURAN RAM MRS. SARITA W/O MR. PRAKASH KUMAR A/c No: 651969481, 654050225	Rs.27,50,841/- as on 30/11/2023	30-Dec.-23	FLAT-S-1, FLOOR-2, ENGINEERS COLONY, PLOT 11 (SOUTH PART), ENGINEERS COLONY, VILLAGE – BISHANWALA, SIRSI ROAD, JAIPUR (RAJASTHAN) Admeasuring area about: - 1145 Sq. Ft. or 106.37 Sq. Mtrs. (Built Up Area)
13.	MR. RANGA RAO S/O MR. RANGA GUDIMETLA NAYAKALU A/c No:618490542	Rs. 18,07,908/- as on 30/11/2023	30-Dec.-23	UNIT / FLAT NO 1312, FLOOR-13TH , TOWER – LILY, THD GARDEN, VILLAGE -TATARPUR, & THADA, TEHSIL TIJARA, DISTRICT - ALWAR (RAJASTHAN) Admeasuring area about: - 965 Sq. Ft or 89.65 Sq. Mtrs (Super Area)
14.	MRS. KIRTI CHOUDHARY W/O MR. RAVI CHOUDHARY [since deceased] MRS KASTURI DEVI M/O MR. RAVI CHOUDHARY [since deceased] MR. ANGAD CHOUDHARY S/O MR. RAVI CHOUDHARY [since deceased] MINOR THROUGH HIS MOTHER MRS. KIRTI CHOUDHARY), MS. AURA CHOUDHARY D/O MR. RAVI CHOUDHARY [since deceased] MINOR THROUGH HER MOTHER MRS. KIRTI CHOUDHARY) Wife/ Mother/ Son/Daughter/ of Mr. RAVI CHOUDHARY [since deceased] And other known and unknown Legal Heir(s), Legal Representative(s), Successors and Assigns of Mr. RAVI CHOUDHARY [since deceased] A/c No: 612705231, 607165697	Rs.17,23,619 /- as on 30/11/2023	30-Dec.-23	UNIT /FLAT NO E -603, 6th FLOOR, BLOCK-E, AASHIRWAD AANANDAM, PLOT NO.C-2, BALAJI MARKET SCHEME, KOTA (RAJASTHAN) Admeasuring area about: - 925 Sq. Ft. or 85.93 Sq. Mtr.
15.	Mr. KARAN SINGH JASSOL S/O MR. DURLA SINGH JASSOL A/c No:606110270	Rs. 12,05,297/- as on 30/11/2023	30-Dec.-23	UNIT NO. G-001, GROUND FLOOR, BLOCK-G, MAHIMA'S PANORAMA, VILLAGE – MAHAL JAGATPURA, JAIPUR (RAJASTHAN) Admeasuring area about: - 1154 Sq. Ft or 107.21 Sq. Mtrs (Built Up Area)

*with further interest @ 18% p.a. as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realization.
If the said Borrowers shall fail to make payment to HDFC as aforesaid, then HDFCshall proceed against the above Secured Asset(s) / Immovable Property (ies) under Section 13 (4) of the said Act and the applicable Rules entirely at the risk of the said Borrower(s) / Legal Heir(s) / Legal Representative(s) as to the costs and consequences.
The said Borrower (s) / Legal Heir(s) / Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset (s) / Immovable Property (ies), whether by way of sale, lease or otherwise without the prior written consent of HDFC. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Place: : JAIPUR /ALWAR/ AJMER / JODHPUR/ KOTA/ BIKANER / BHILWARA Date: 17.01.2024

SD/- For HDFC Bank Ltd., AUTHORISED OFFICER

Motilal Oswal Home Finance Limited

MOTILAL OSWAL HOME LOANS

Regd. Office: Motilal Oswal Tower, Rahimtullah Sayani Road, Opp. Parel ST Depot, Prabhadevi, Mumbai - 400 025, Tel: (022) 47189999
Website: www.motilaloswalhf.com, **Email:** hfquery@motilaloswal.com

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)

(UNDER RULE 8 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)

Whereas the undersigned being the authorized officer of Motilal Oswal Home Finance Limited, (Formally known as Aspire Home Finance Corporation Ltd), under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice.
The following borrowers having failed to repay the amount, notice is hereby given to the following borrowers and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned hereunder:

Sr No.	Loan Agreement No. / Name of the Borrower/ Co Borrower/Guarantor	Date of Demand Notice and Outstanding	Date of possession Taken	Description of the Immovable Property
1	**LXJAI00317-180065424 Rajni Ajay Kumar Sharma & Ajay Kumar Amar Chand Sharma**	**26-10-2023 For Rs 2362030**	12-Jan-24	Plot No - 107, Situated At Man Vihar Beelwa, Near Chokhi Dhani Puliya, Tonk Road, Sanganer, Jaipur, Rajasthan - 302022

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Motilal Oswal Home Finance Limited for an amount mentioned herein above and interest thereon.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Place : Rajasthan
Date : 18-01-2024

Sd/-
Authorized Officer
(Motilal Oswal Home Finance Limited)

AAVAS FINANCIERS LIMITED

(Formerly known as Au HOUSING FINANCE LIMITED) (CIN:L65922RJ2011PLCO34297)
Regd. & Corp. Office: 201-202, 2nd Floor, South End Square, Mansarovar Industrial Area, Jaipur. 302020

Demand Notice Under Section 13(2) of Securitisation Act of 2002

As the Loan Account Became NPA therefore The Authorised Officer (AO) Under section 13 (2) Of Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act 2002 had issued 60 day demand notice to the borrower as given in the table. According to the Notice if the Borrower does not deposit the Amount within 60 days, the amount will be recovered from Auction of the security as given below. As the demand Notice send to the borrower/guarantor has not been served, copy of demand notice has also been affixed on the secured assets as given below. Therefore you the borrower is informed to deposit the loan amount along with future interest and recovery expenses within 60 days, otherwise under the provisions of section 13 (4) and 14 of the said Act, the AO is free to take possession of the Security as given below.

Name of the Borrower	Date and Amount of Demand Notice Under Sec. 13(2)	Description of Mortgaged property
GAYATRI DEVI, PANKAJ SAINI, RAMESH CDAND SAINI (A/c No.) LNSKR00514-150010837	12 Jan 24 Rs. 256820/- 09 Jan 24	A RESIDENTIAL PROPERTY PLOT (PATTA NO.149) SITUATED AT WARD NO. 40 JHUNJHUNU DIST. JHUNJHUNU RAJASTHAN **Admeasuring 297.06 SQ. YARD**
RAJ KUMAR, GHAMU DEVI GUARANTOR : VINOD KUMAR (A/c No.) LNBKN00614-150012038 GUARANTOR : UMEDA RAM (A/c No.) LNBKN01815-160026729	12 Jan 24 Rs. 587971.41/- & Rs. 475402.41/- 09 Jan 24	KHASRA NO 98/95/2/1 (OLD) 7 (NEW)WARD NO. 05 KANPURA BASTI NOKHA Bikaner RAJASTHAN 334603 **Admeasuring 875 SQ. FEET**
RAJU RAM SUTHAR, PAPPU DEVI GUARANTOR : SUKHDEV (A/c No.) LNBKN00615-160017048	12 Jan 24 Rs. 286163/- 09 Jan 24	SITUATED AT BHATO KA BAS BIKANER RAJASTHAN 334001 **ADMEASURING 483.75SQ.FT.**
Mrs. AASHA, Mr. NARENDRA KUMAR (A/c No.) LNJAR00319-200140678	11 Jan 24 Rs. 1087473.49/- 11 Jan 24	FLAT NO. S-1, SECOND FLOOR, ON PLOT NO 363, PRIYA VIHAR, GOVINDPURA NIWAROO LINK ROAD, JHOTWARA, JAIPUR, RAJASTHAN **Admeasuring 581.22 Sq. Ft.**
VIKASH KUMAR, BUGLI DEVI (A/c No.) LNRJP00322-230267563	11 Jan 24 Rs. 1210381/- 11 Jan 24	11TH FLOOR 1103 GOVINDAM TOWER, BLOCK B VILLAGE- MACHEDA, TEHSIL- AMER, JAIPUR RAJASTHAN 302013 **Admeasuring 470 sq.ft**
DHARMRAJ DHARMRAJ, MADHU BAI (A/c No.) LNKTA00622-230242679	11 Jan 24 Rs. 483994/- 11 Jan 24	KHASRA NO 1243, BARA NAYA GAON, PANCHAYAN KE PASS, BUNDI, RAJASTHAN, 323024, Hindoli BUNDI RAJASTHAN 323024 **Admeasuring 4860 SQ.FIT**
SUPYAR DEVI, SANWAR MAL MEENA (A/c No.) LNSHH03019-200130634	11 Jan 24 Rs. 455875/- 11 Jan 24	FLAT NO 304 2ND FLOOR FLAT NO 304 KHASRA NO. 1310/1, 1311, 1655 & 1312 BADI KHOTI KHET BLOCK-C Viratnagar JAIPUR RAJASTHAN 303003 **Admeasuring 350.00 SQ FT**

Place : Jaipur **Date : 18.01.2024** **Authorised Officer Aavas Financiers Limited**

VASTU HOUSING FINANCE CORPORATION LTD

VASTU HOUSING FINANCE

Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015. Maharashtra.
CIN No.: U65922MH2005PLC272501

POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in therespective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 9 of the said rules on the date mentioned below.
The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount metioned as below and interest thereon, costs etc.

S N	Name of Borrower, Co-Borrower and LAN No.	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
1	Late Meghraj (Deceased) Through all legal Heirs (Applicant), Gita Bai Wife of Late Meghraj (Co Applicant and Legal Heir of Deceased Applicant), Bunty Kumari Daughter of Late Meghraj (Legal Heir of Deceased Applicant), Antima Kumari Daughter of Late Meghraj (Legal Heir of Deceased Applicant), Nitu Kumari Daughter of Late Meghraj (Legal Heir of Deceased Applicant), Tejraj Son of Late Meghraj (Legal Heir of Deceased Applicant Through Guardian), Kapil Kumar Mehta LP0000000036578	19-10-2023 Rs. 521176 as on 12-10-2023	Area Admeasuring 1120 Sq. ft. Patta No. 3402, Khasra No. 282, Misal No. 02, Gram Panchayat Bashyahedi Kota,Rajasthan, 325602	Symbolic Possession Taken on 12-01-2024
2	Dushyant Kumar Sharma, Mahavir Prasad Sharma, Anokh Devi, Sonu Sharma LP0000000089944	19-10-2023 Rs.2726241 as on 12-10-2023	Area of Property 9393Sq.ft., At Khasra No. 554, Gram Sawanbhado, Gram Panchayat Sawanbhado, Panchayat Samiti Sangod, Kota, Rajasthan, 325602	Symbolic Possession Taken on 12-01-2024
3	Rajendra Singh, Reena kunwar HL0000000033885 & LP0000000052874	19-10-2023 Rs. 610974 & Rs.212098 as on 12-10-2023	Patta No. 003, Gram- Kelwa, Gram Panchayat- Kelwa, Panchayat Samiti - Rajsamand Rajasthan, 313334 Admeasuring area 1684.44 Sq. Ft.	Symbolic Possession Taken on 16-01-2024

Date : 18.01.2024 **Authorised officer**
Place : Kota, Rajsamand **Vastu Housing Finance Corporation Ltd**

भीम LiFE

क्षेत्रीय कार्यालय

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल

एफः 470.यू.सी.सी.आई. भवन के पास, मेवाड़ औद्योगिक क्षेत्र, मादडी, उदयपुर (राज.)
ई–मेलः rorpcbudaipur@gmail.com, फोन नं.: 0294–2491269

पर्यावरण स्वीकृति हेतु लोक सुनवाई के लिये आम सूचना

विषयः– मैसर्स पटेल फोस्केम लिमिटेड, ग्राम–खेमली, तहसील–मावली, जिला–उदयपुर expansion of Chemical Fertilizer Plant located at Khasra no. 4666/2184, 4684/2875, 4687/2875, 4693/2997, Village-Khemli, Tehsil-Mavli, District-Udaipur हेतु पर्यावरण स्वीकृति के लिए लोक सुनवाई।

1. सर्व साधारण को सूचित किया जाता है कि मैसर्स पटेल फोस्केम लिमिटेड, ग्राम खेमली, तहसील–मावली, जिला–उदयपुर प्रस्तावित परियोजना Expansion of Chemical Fertilizer Plant located at Khasra no. 4666/2184, 4684/2875, 4687/2875, 4693/2997, Village- Khemii, Tehsil-Mavli, District-Udaipur का प्रस्ताव राजस्थान राज्य प्रदूषण नियंत्रण मण्डल (यहां तथा बाद में नण्डल के नाम से अभिलिखित) के समक्ष प्रस्तुत किया है तथा परियोजना की पर्यावरणीय स्वीकृति के लिए लोक सुनवाई बाबत आवेदन किया गया है।
2. और चूकिं मण्डल को उक्त परियोजना हेतु वन, पर्यावरण एंव जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी अधिसूचना संख्या एस.ओ. 1533 दिनांक 14.9.2006 के अनुसार लोक सुनवाई हेतु इस आशय की सूचना जारी कर 30 दिवस का नोटिस दिया जाना आवश्यक है ।
3. उक्त परियोजना से सबन्धित संक्षिप्त अभिलेख (कार्यकारी सारांश) निम्नाकिंत कार्यालयों पर उपलब्ध है–
   1) कार्यालय जिला कलेक्टर, उदयपुर।
   2) सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, मुख्यालय –4, संस्थानिक क्षेत्र, झालाना डूंगरी, जयपुर।
   3) क्षेत्रीय कार्यालय वन, पर्यावरण एंव जलवायु परिवर्तन मंत्रालय, भारत सरकार ए–216, अरन्य भवन संस्थानिक क्षेत्र झालाना डुंगरी, जयपुर।
   4) क्षेत्रीय कार्यालय वन एवं पर्यावरण मंत्रालय, केन्द्रीय भवन, 5वां तल, सेक्टर एच, अलीगंज, लखनऊ (उ. प्र)।
   5) मुख्य कार्यकारी अधिकारी, जिला परिषद, उदयपुर।
   6) उपखण्ड अधिकारी, मावली, जिला–उदयपुर।
   7) निदेशक, पर्यावरण विभाग, कमरा संख्या 8240 द्वितिय तल, उ–प (एसएसओं) भवन, सचिवालय, जयपुर।
   8) क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, एफ–470, मेवाड औद्यौगिक क्षेत्र, मादडी उदयपुर (राज.)।

अतः सर्व साधारण को नोटिस के माध्यम से एतद् द्वारा सूचित किया जाता है कि उक्त परियोजना के लिए पर्यावरणीय स्वीकृति से सम्बन्धित लोक सुनवाई दिनांक 22.02.2024 (गुरुवार) को प्रातः 11.00 बजे, राजकीय बालिका उच्च प्राथमिक विद्यलाय, ग्राम खेमली, तहसील–मावली, जिला–उदयपुर में उपस्थित होकर अपने सुझाव/आक्षेप कोविड–19 कोरोना महामारी को ध्यान में एवं सामाजिक दूरी बनाए रखते हुए प्रस्तुत कर सकते है।

सथ ही इस सम्बन्ध में लिखित सुझाव / आपत्ति इस सूचना के प्रकाशन की तिथि से 30 दिवस के अन्दर क्षेत्रीय कार्यालय, राजस्थान राज्य प्रदूषण नियंत्रण, मण्डल, क्षेत्रीय कार्यालय, उदयपुर में भी प्रस्तुत किये जा सकले है।

क्षेत्रीय अधिकारी

बैंक ऑफ़ बड़ौदा Bank of Baroda

Branch Office: SSI Beawar, Beawar, Rajasthan
Phone: 01462-226069, Mobile No.: 8094007031
E-mail: ssibea@bankofbaroda.com

ANNEXURE-A Sale Notice For Sale Of Movable &Immovable Properties "APPENDIX-II-A" AND "APPENDIX-IV-A" [See proviso to Rule 6(2) & 8(6)]

E-Auction Sale Notice for Sale of Movable & Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6(2) & 8(6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s), Mortgagor(s) and Guarantor(s) that the below described movable & immovable properties hypothecated/mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of **Bank of Baroda**, Secured Creditor, the physical possession of which has been taken by the authorised officer of the **Bank of Baroda** (secured creditor), will be sold on **"As is Where is", As is What is" and Whatever there is" basis** for recovery of dues in below mentioned account/s / borrower(s) and Guarantor (s). The details of Borrower/s/Mortgagor/Guarantor/s/Secured Asset/s/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below-

Name & address of Borrower/s/Guarantor/s/Mortgagor/s- M/s Atlas Storage Batteries Company Limited (CIN U31402RJ1993PLC007660) Borrower-Company through its director/s and other /s , and Guarantor(s)- Shri Girish Baduni S/o Shri Gopal Dutt Baduni, Late Shri Ramesh Chandra Bhardwaj through Legal Heirs- (1) Smt. Poonam Bhardwaj W/o Late Shri Ramesh Chandra Bhardwaj,(2) Shri Venkatesh Bhardwaj S/o Late Shri Ramesh Chandra Bhardwaj,(3) Shri Rishikesh Bhardwaj S/o Late Shri Ramesh Chandra Bhardwaj and others (If any), Smt. Aruna Patel W/o Shri Sitesh Pateland and Smt. Poonam Bhardwaj W/o Late Shri Ramesh Chandra Bhardwaj.

Total Dues as per Demand Notice dated 28-11-2016- Rs.2,58,33,191.00 (Rupees Two Crores Fifty Eight Lakh Thirty Three Thousand One Hundred Ninety One Only) as on 31.10.2016 (Inclusive of interest upto 31.10.2016) plus interest cost, charges & other recovery expenses etc.
Total dues as on 31-12-2023:- Rs. 2,65,36,101.17 (Rupees Two Crore Sixty Five Lakhs Thirty Six Thousand One Hundred One & Paisa Seventeen Only) plus further interest from 01.01.2024 and other Misc. charges.

Status of Possession (Constructive /Physical)- Physical

Property Inspection Date & Time- 24.01.2024 to 25.01.2024 From 10:30 AM to 05:00 PM

EMD Account Details:- A/c No 25690015181869, **A/c Name:** SARFAESI Auction Proceed, **IFSC Code:-** BARB0SSIBEA (Fifth letter is numeric Zero) via **NEFT Mode.**

Details of Authorized and other Bank officials:- Mr. Vipul Birani (authorized officer) Mob. No 8094007031, E-mail id:- ssibea@bankofbaroda.com, or Mr. Ravinder Yadav (Sr Manager) Mob No. 9772582080, Mr. Manoj Agarwal (Sr. Manager) Mob No 9521697506

Date and Time (Start Time to End Time) of E-Auction- Date 08.02.2024, Time 11:00 AM to 06:00 PM

Short description of the movable & immovable properties with known encumbrances, if any	Reserve Price, Earnest Money Deposit (EMD) & Bid Increase Amount
"As is Where is", As is What is", Whatever there is" basis All that part and parcel of **Factory Land and Building** situated at H-38, RIICO Industrial Area, 2nd Phase, Beawar, Pin-305901, Rajasthan, Admeasuring 875.00 Sq. Mtrs. in the name of **M/s Atlas Storage Batteries Company Limited (Map coordinates 26.115155,74.339203)** **Other Encumbrances: Not Known to Bank**	**Reserve Price-** Rs.2,70,00,000.00 **Earnest Money Deposit-** Rs.27,00,000.00 **Bid Increase Amount-** Rs.30,000.00
For detailed terms and conditions of the sale, please refer/visit to the website link **https://www.bankofbaroda.in/e-auction.htm** and **https://bob.auctiontiger.net** Also, prospective bidders may contact the authorized officer on **Tel No.- 01462-226069, Mobile No. 9772582080, 8094007031.**	**SCAN HERE for details**

Date: 16.01.2024 **Sd/-**
Place: Beawar **Authorised officer**

बैंक ऑफ़ बड़ौदा Bank of Baroda

Branch Office: SSI Beawar, Beawar, Rajasthan
Phone: 01462-226069, Mobile No.: 8094007031
E-mail: ssibea@bankofbaroda.com

ANNEXURE-A Sale Notice For Sale Of Movable &Immovable Properties "APPENDIX-II-A" AND "APPENDIX-IV-A" [See proviso to Rule 6(2) & 8(6)]

E-Auction Sale Notice for Sale of Movable & Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6(2) & 8(6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s), Mortgagor(s) and Guarantor(s) that the below described movable & immovable properties hypothecated/mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of **Bank of Baroda**, Secured Creditor, the physical possession of which has been taken by the authorised officer of the **Bank of Baroda** (secured creditor), will be sold on **"As is Where is", As is What is" and Whatever there is" basis** for recovery of dues in below mentioned account/s / borrower(s) and Guarantor (s). The details of Borrower/s/Mortgagor/Guarantor/s/Secured Asset/s/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below-

Name & address of Borrower/s/Guarantor/s/Mortgagor/s- M/s Grand Batteries Private Limited (CIN U31402RJ2008PTC026990)through its director/s Mr. Girish Baduni and Others, and Guarantor(s)- Shri Girish Baduni S/o Shri Gopal Dutt Baduni,Smt. Kumud Baduni W/o Shri Girish Baduni, Late Shri Ramesh Chandra Bhardwaj through Legal Heirs- (1) Smt. Poonam Bhardwaj W/o Late Shri Ramesh Chandra Bhardwaj,(2) Shri Venkatesh Bhardwaj S/o Late Shri Ramesh Chandra Bhardwaj,(3) Shri Rishikesh Bhardwaj S/o Late Shri Ramesh Chandra Bhardwaj and others (If any), Smt. Aruna Patel W/o Shri Sitesh Pateland M/s Atlas Storage Batteries Company Limited (CIN U31402RJ1993PLC007660) through its director/s.

Total Dues as per Demand Notice dated 28-11-2016- Rs. 3,92,02,912.00 (Rupees Three Crore Ninety Two Lakh Two Thousand Nine Hundred Twelve Only) as on 31.10.2016 (Inclusive of interest upto 31.10.2016) plus interest cost, charges & other recovery expenses etc.
Total dues as on 31.12.2023:- Rs. 8,46,46,514.34 (Rupees Eight Crores Forty Six Lakh Forty Six Thousand Five Hundred Fourteen and Paisa Thirty Four Only) plus further interest from 01.01.2024 and other misc charges.

Status of Possession (Constructive /Physical)- Physical

Property Inspection Date & Time- 24.01.2024 to 25.01.2024 From 10:30 AM to 05:00 PM

EMD Account Details:- A/c No 25690013201006, **A/c Name:** Sundry Deposit RTGS Outward **IFSC Code:-** BARB0SSIBEA (Fifth letter is numeric Zero).

Details of Authorized and other Bank officials:- Mr. Vipul Birani (authorized officer) Mob. No 8094007031, E-mail id:- ssibea@bankofbaroda.com, or Mr. Ravinder Yadav (Sr Manager) Mob No. 9772582080, Mr. Manoj Agarwal (Sr. Manager) Mob No 9521697506

Date and Time (Start Time to End Time) of E-Auction- Date 08.02.2024, Time 11:00 AM to 06:00 PM

Short description of the movable & immovable properties with known encumbrances, if any	Reserve Price, Earnest Money Deposit (EMD) & Bid Increase Amount
"As is Where is", As is What is", Whatever there is" basis All that part and parcel of **Factory Land and Building** situated at 125-128, Shree Radha Vallabh Industrial Area, Piplaj, Pin-305901, Rajasthan Admeasuring 9008.62 Sq. Mtrs. in the name of M/s Grand Batteries Private Limited **(Map coordinates 26.160492,74.387015)** **Other Encumbrances: Not Known to Bank**	**Reserve Price-** Rs. 3,20,00,000.00 **Earnest Money Deposit-** Rs. 32,00,000.00 **Bid Increase Amount-** Rs. 40,000.00
For detailed terms and conditions of the sale, please refer/visit to the website link **https://www.bankofbaroda.in/e-auction.htm** and **https://bob.auctiontiger.net** Also, prospective bidders may contact the authorized officer on **Tel No.- 01462-226069, Mobile No. 9772582080, 8094007031.**	**SCAN HERE for details**

Date: 16.01.2024 **Sd/-**
Place: Beawar **Authorised officer**

भोपालगढ़ विधायक गीता बरबड़ को G -22 समरसता अवार्ड

जयपुर ब्यूरो न्यूज

जयपुर, 17 जनवरी (नरेंद्र पांडे)। अंतर्राष्ट्रीय समरसता मंच का G-22 सांस्कृतिक समन्वय सम्मेलन भारत की शक्ति, भारत की प्रतिष्ठा,भारत के पञ्चशील सिद्धान्त,भारत को संयुक्त राष्ट्र सुरक्षा परिषद् में स्थायी सदस्यता मिले भारत समृद्ध राष्ट्र बने आदि का संदेश विश्व में पहुंचाने के लिए के लिए नेपाल की राजधानी काठमांडू में आयोजित किया गया। सांस्कृतिक समन्वय सम्मेलन को विश्व के बाइस देशों का नैतिक समर्थन प्राप्त है। सांस्कृतिक समन्वय सम्मेलन में भारत की ओर से 150 सदस्यों के प्रतिनिधि मंडल ने भाग लिया। सम्मेलन में नेपाल सरकार की नामचीन हस्तियों ने अपनी उपस्थिति दर्ज कर सम्मेलन को मजबूती प्रदान की इस सांस्कृतिक समन्वय सम्मेलन के प्रतिनिधि मंडल में भोपालगढ़ विधायक गीता बरबड़ के प्रतिनिधि कालूराम सोनेल ने नेपाल में मारवाड़ियो से मुलाकात कर भारत नेपाल के ठ्ठसंबंधों को और अधिक मजबूत करने पर बल दिया एव आपसी सहयोगात्मक रवैया अपना कर मजबूत होने पर बल दिया।

विधायक गीता बरबड़ के काठमांडू नेपाल में आयोजित सांस्कृतिक सम्मेलन में उपस्थित नहीं हो पाने के कारण वह अपना अवार्ड प्राप्त नहीं कर पाई थी इसलिए उनको मिलने वाला समरसता/आदर्श प्रतिभा अवार्ड अंतर्राष्ट्रीय समरसता मंच के संयोजक महावीर प्रसाद टोरडी की उपस्थिति में अंतर्राष्ट्रीय समरसता मंच सलाहकार बोर्ड के सदस्य इंजि नरेन्द्र कुमार पांडे एडवोकेट एव मंच के सांस्कृतिक सचिव लालबहादुर ने नेपाली टोपी पहनाकर, स्वर्ण पदक प्रदान कर, शाल ओढ़ाकर, आदर्श प्रतिभा का बैज व स्मृति चिन्ह भेंट कर सम्मानित किया गया।

श्री गोपाल कृष्ण व्यास ने किए खाटूश्यामजी के दर्शन

जयपुर, 17 जनवरी (का.सं.)। राजस्थान राज्य मानवाधिकार आयोग के अध्यक्ष जस्टिस श्री गोपाल कृष्ण व्यास ने बुधवार को खाटूश्यामजी मंदिर जाकर दर्शन करने के बाद मंदिर परिसर की व्यवस्थाओं का निरीक्षण किया। जस्टिस व्यास ने मंदिरों में सफाई हेतु भारत के प्रधानमंत्री श्री नरेन्द्र मोदी द्वारा किये गए आह्वान पर अपनी पत्नी तनुजा व्यास, रजिस्ट्रार शेलेन्द्र व्यास,जगमोहन शर्मा के साथ मंदिर प्रांगण में झाड़ू लगाकर सफाई की ओर कहा कि श्रीराम हमारी आस्था के प्रतीक है। सर्वोच्च न्यायालय के निर्णय की पालना में भव्य मंदिर का निर्माण किया जा रहा है इसलिए देशवासियों को बधाई और शुभकामनाएं। श्री व्यास के साथ आयोग के रजिस्ट्रार श्री शेलेन्द्र व्यास, पूर्व न्यायिक अधिकारी श्री जगमोहन तथा परिजनो ने बाबा के दर्शन किये। श्री व्यास ने खाटूश्यामजी पुलिस थाना का भी निरीक्षण किया।

नगरीय विकास एवं स्वायत्त शासन मंत्री श्री झाबर सिंह खर्रा का किया स्वागत

जयपुर, 17 जनवरी (का.सं.)। नगरीय विकास एवं स्वायत्त शासन विभाग मंत्री श्री झाबर सिंह खर्रा का बुधवार को बूंदी बाईपास पर टनल के समीप बूंदी विधायक श्री अशोक डोगरा सहित जनप्रतिनिधियों एवं गणमान्य नागरिकों ने स्वागत किया। इस दौरान नगरीय विकास एवं स्वायत्त शासन मंत्री ने कहा कि विभाग से संबंधित किसी भी प्रकार की अनियमितता की जानकारी प्राप्त होने पर नियमानुसार जांच करवाकर संबंधित के विरूद्ध कार्यवाही की जाएगी। उन्होंने कहा कि आमजन के हित जुडा कोई भी कार्य किसी भी स्तर पर अटका हुआ है, तो उसको शीघ्र करवाया जाएगा। इस अवसर पर संबंधित अधिकारी, जनप्रतिनिधि एवं गणमान्य नागरिक मौजूद थे।

अवैध खनन, परिवहन एवं भंडारण के खिलाफ कार्यवाही जारी - संयुक्त जांच दल की टीमों ने अलग-अलग स्थानों पर की छापेमारी

जयपुर, 17 जनवरी (का.सं.)। मुख्यमंत्री श्री भजनलाल शर्मा के निर्देशों की अनुपालना में जयपुर जिले में अवैध खनन, परिवहन एवं भंडारण के खिलाफ कार्यवाही लगातार जारी है। अभियान के तीसरे दिन खनन, राजस्व, पुलिस, वन, परिवहन एवं जयपुर विकास प्राधिकरण ने प्रभावी कार्यवाही को अंजाम देते कई स्थानों पर छापेमार कार्यवाही को अंजाम दिया है। जिला स्तरीय टास्क फोर्स कमेटी के सदस्य सचिव श्रीकृष्ण शर्मा ने बताया कि संयुक्त जांच दल ने फुलेरा के महेशवास पहाड़ी पर राजकीय भूमि पर हो रहे मेसेनरी स्टोर के अवैध खनन के खिलाफ कार्यवाही की। टीम ने यहां अवैध खनन में लिप्त 5 ट्रैक्टर ट्रॉलियां, एक मोटरसाइकल, खनन औजार एवं विस्फोटक भी जब्त किया। इसके बाद टीम ने जोबनेर पुलिस को वाहन एवं सामग्री सुपुर्द की। पुलिस ने आरोपियों के खिलाफ अलग-अलग धाराओं में परिवाद दर्ज किये हैं। उन्होंने बताया कि बजरी से लदे 6 वाहनों के खिलाफ रवन्नाओं से अधिक वजन पाये जाने पर कार्यवाही की गई। वहीं, दौलतपुरा में साधारण मिट्टी का अवैध परिवहन करते एक ट्रैक्टर ट्रॉली एवं नरेना में मेसेनरी पत्थर से भरी एक ट्रैक्टर ट्रॉली को संबंधित थाना पुलिस के सुपुर्द किया गया है। उन्होंने बताया कि आमजन जिला कलेक्ट्रेट स्थित कंट्रोल रूम के फोन नंबर 0141-2204475 एवं 0141-2204476 पर अवैध खनन की शिकायत दर्ज करवा सकते हैं। शिकायतकर्ता की पहचान गोपनीय रखी जाएगी। 31 जनवरी तक जारी रहने वाले इस अभियान के तहत कलक्टर श्री प्रकाश राजपुरोहित ने अवैध खनन की ड्रोन विडियो ग्राफी कराने के निर्देश दिये हैं। राजकीय भूमि में अवैध खनन पाया जाने पर अवैध खननकर्ताओं के विरुद्ध तीन पीडीपीपी एक्ट में मुकदमा दर्ज कराया जाएगा। अवैध खनन में लिप्त पाये जाने वाले वाहनों के चालकों का लाइसेंस तथा वाहनों का रजिस्ट्रेशन भी निरस्त करने की कार्यवाही की जाएगी।

कार्य पारदर्शिता एवं गुणवत्ता पूर्ण हों, आबादी के अनुपात में हों बजट व संसाधन -यूडीएच मंत्री

जयपुर, 17 जनवरी (का.सं.)। नगरीय विकास एवं स्वायत्त शासन मंत्री (स्वतंत्र प्रभार) श्री झाबर सिंह खर्रा की अध्यक्षता में बुधवार को कोटा जिला परिषद सभागार में विभागीय समीक्षा बैठक का आयोजन किया गया। बैठक में मंत्री ने निर्देश दिए कि नगरीय विकास एवं स्वायत्त शासन विभाग से संबद्ध विभागों में सभी कार्य पारदर्शिता एवं गुणवत्ता पूर्ण हों। जनप्रतिनिधियों के साथ अधिकारी समन्वय बनाकर कार्य करें। आमजन की सुविधा से जुड़े कार्यों में कोई भेदभाव ना हो, मतदाताओं एवं आबादी के अनुपात में बजट एवं संसाधनों का आवंटन किया जाए। उन्होंने निर्देश दिए कि विकास या जन सुविधाओं से जुड़े कार्य में भेदभाव की शिकायत मिली तो उचित नहीं होगा।कार्यालय में कोई भी फरियादी आए तो उसकी धैर्यपूर्वक सुनवाई हो और संतोषप्रद जवाब दिया जाए। नियमानुसार काम कितने समय में हो सकता है, यह भी बता दिया जाए। निर्देश दिए की जन उपयोगी सेवाएं 31 जनवरी तक आवश्यक रूप से ऑनलाइन मोड पर हो जाएं ।पोर्टल में यदि कोई व्यवधान आए तो 24 घंटे में दुरुस्त करना सुनिश्चित किया जाए।

मंत्री ने निर्देश दिए कि एक सप्ताह में आवारा पशुओं के लिए समुचित व्यवस्थाएं सुनिश्चित की जाएं, वे सड़क पर नजर नहीं आने चाहिए। उन्होंने कहा कि जिले में स्वच्छता पर विशेष फोकस किया जाए ताकि रैंकिंग में जिला अव्वल रहे। इसके लिए सफाई की नियमित मॉनिटरिंग हो और कार्मिकों की जिम्मेदारी तय की जाए।

नगरीय विकास मंत्री ने निर्देश दिए कि शहर के बीच बड़े नालों के आसपास व्यर्थ पड़ी भूमि पर फेंसिंग करके इसमें हरियाली, वाकिंग ट्रेक इत्यादि विकसित किए जाएं ताकि इनका सदुपयोग हो सके। इससे यह अतिक्रमण से बचेंगे और शहरवासियों को सुकून मिल सके।अतिक्रमण हटाने के भी निर्देश दिए। उन्होंने निर्देश दिए कि नगरीय निकाय अपने-अपने परिक्षेत्र में सफाई, रोशनी, नाली एवं जन सुविधाओं की प्रकृति के कार्य के प्रति गंभीर रहें और समान व्यवहार के साथ आमजन को राहत दें।

उन्होंने नगर विकास न्यास एवं नगरीय विकास से जुड़े विभागों में विकास कार्य एवं विभिन्न योजनाओं में प्रगति की जानकारी ली। आय में वृद्धि के लिए कार्य योजना बनाने के निर्देश दिए। उन्होंने रिवर फ्रंट घंटी के बारे में वस्तु स्थिति, चम्बल में क्रूज चलाने की योजना, अमृत योजना, प्रतिनियुक्ति, संविदा एवं रिटायर्मेंट के बाद प्रमुख पदों पर लगे कार्मिकों,लम्बित प्रकरणों की जानकारी उपलब्ध कराने के निर्देश दिए।

जाट समाज ने मनाई किसान केसरी मिर्धा की जयंती: बोले; समाज विकास के लिए जरूरी है कि बेटों के साथ बेटियों को भी करें उच्च शिक्षित

पाली, 17 जनवरी (का.सं.)। श्री वीर तेजा विकास समिति के तत्वावधान में किसान केसरी बलदेवराम मिर्धा की 135वीं जयंती बुधवार को धूमधाम से मनाई गई। इस मौके पाली शहर के 72 फ़ीट बालाजी मंदिर के सामने जाट समाज प्रतिभा सम्मान समारोह आयोजित किया गया। इस दौरान 10वीं-12वीं में अच्छे अंक लाने वाले स्टूडेंट, खेलकूद प्रतियोगिता में बेहतरीन प्रदर्शन करने वाले, समाजसेवी और हाल ही में सरकारी सेवा में चयनित समाज की 201 प्रतिभाओं को अतिथियों के हाथों प्रशस्ति पत्र व मोमेंटो देकर सम्मानित करवाया गया। कार्यक्रम में अतिथिक के रूप में महंत सूरजनदास, जाट महासभा अध्यक्ष राजाराम मील, राजूराम चौधरी राज इंजिनियरिंग ग्रुप, डॉ संजय चौधरी प्रोफेसर बांगड़ मेडिकल कॉलेज पाली, एसोसिएट प्रोफेसर डॉ महेन्द्र चौधरी, डॉ अनिल प्रोफेसर मेडिकल कॉलेज, धीरजसिंह चौधरी प्रधान वैज्ञानिक व विभागध्यक्ष काजरी जोधपुर, पुलिस उप अधीक्षक पाली ग्रामीण राजूराम चौधरी, चेनाराम इनानिया, राधाकिशन सारण अधिशाषी अभियंता, सुनील चौधरी पूर्व छात्रसंघ अध्यक्ष जेएनवीयु जोधपुर, किशोर चौधरी ब्लॉक अध्यक्ष जैतारण, ओमा चौधरी पार्षद, बबिता चौधरी सादड़ी, राजेंद्र लहर चंडावल मौजूद रहे।

समिति के अध्यक्ष अमराराम बेनीवाल ने बताया की समारोह में जाट महासभा के अध्यक्ष राजाराम मील ने कहा कि समाज को एकजुट होकर एक मंच पर आने के साथ ही शिक्षा का महत्व समझते हुए बेटों के साथ बेटियों को भी उच्च शिक्षा दिलानी होगी। महंत सुरजनदास ने युवाओं को नशे से दूर रहने की सीख दी। प्रधान वैज्ञानिक व विभागध्यक्ष काजरी ने धीरजसिंह चौधरी ने कहा की बलदेवराम मिर्धा ने समाज के साथ पूरे किसान वर्ग को शिक्षा को लेकर जागृत किया और हमें उनके आदर्शों पर चलकर शिक्षा के क्षेत्र में निरंतर आगे बढ़ना होगा। मेडिकल कॉलेज के एसोसिएट प्रोफेसर डॉ महेंद्र सिंह चौधरी ने कहा कि वर्तमान समय शिक्षा का है। इसलिए हमें बेटों के साथ बेटियों को भी उच्च शिक्षित करना होगा। जिससे की वे अच्छी उपलब्धियां हासिल कर परिवार और समाज का नाम रोशन कर सके। समारोह में समिति के अध्यक्ष अमराराम बेनीवाल, सुनील चौधरी पूर्व छात्रसंघ अध्यक्ष जेएनवीयू, किशोर चौधरी ब्लॉक अध्यक्ष कांग्रेस जैतारण, राजेंद्र लहर, रतनाराम बाना, यशपाल सिंह बढ़ियासर, शिवराम जाट ने भी संबोधित किया।

ये भी रहे मौजूद: शिवराम जाटा, कालूराम कालीराणा, हरिराम कलिया, भंवरलाल खर्रा, विशनाराम गोदारा, प्रधान कालीराना, राजेन्द्र किसान, राजेंद्र जांगू, श्याम चौधरी, भंवरलाल जलवाणीया, महेंद्र मेंदा मंडिया, मदनलाल जांचर, विशनाराम कागट, देवाराम गोदारा, प्रधान सोउ, लक्ष्मण गोदारा, हनुमान सारण, बाबूलाल कालीराना, दयाल सेवदा, रणवीर सारण, संजीव रेवाड़, रामनिवास जाट, भागीरथ कालीराना, विकास रोज सहित बड़ी संख्या में जाट समाज के लोग मौजूद रहे।

मिर्धा की प्रतिमा पर किया माल्यार्पण: इससे पहले सुबह जिला कलेक्टर के मकान के बाहर बने गार्डन में लगी किसान केसरी बलदेवराम मिर्धा की प्रतिमा पर सभी ने माल्यार्पण कर उन्हें याद किया। इस दौरान संगोष्ठी आयोजित की गई। जिसमें मिर्धा की जीवनी और उनके योगदान पर प्रकाश डाला गया। इस दौरान सभापति रेखा राकेश भाटी, समिति अध्यक्ष अमराराम बेनीवाल,पुखराज पटेल, महावीर सिंह सुकरलाई,उप सभापति ललित प्रीतमानी, भंवर चौधरी, आनंद सोलंकी, अमराराम पटेल, समाजसेवी भंवर चौधरी सहित कई जने मौजूद रहे।

पाली में लेपर्ड ने किया 4 बकरियों का शिकार: 1 को घसीटकर साथ ले गया; चरवाहे ने देखा तो जमींन पर खून बिखरा था

पाली, 17 जनवरी (का.सं.)। पाली जिले के निकट सेंदड़ा क्षेत्र में मंगलवार रात को एक बाड़े में बंधी 4 बकरियों पर लेपर्ड ने हमला कर दिया। लेपर्ड ने 3 बकरियों को मार दिया और एक को घसीट कर अपने साथ ले गया। जिसके अवशेष बुधवार को घर से करीब आधा किलोमीटर दूर जंगल में मिले। सूचना पर वन विभाग की टीम मौके पर पहुंची और मृतक बकरियों का पोस्टमार्टम किया। टीम को मौके पर लेपर्ड के पंजों के निशान भी मिले। वही पशुपालक ने मुआवजे की मांग की है। पाली जिले के सेंदड़ा क्षेत्र के धोलिया गांव के खराली का बाडिया में पशुपालक सोहन सिंह पुत्र कालू सिंह की बकरियां घर के पास ही बाड़े में बंधी हुई थी। देर रात को लेपर्ड बाड़े में घुसा और 4 बकरियों को मार दिया और एक बकरी को अपने साथ ले गया। बुधवार सुबह दूध के लिए पशुपालक बाड़े में गया तो बकरियां मरी हुई मिली। मौके पर खून बिखरा मिला। सूचना पर वन विभाग के वनरक्षक रामदेव चौधरी, वनरक्षक करण सिंह भाटी, वन मित्र छोग सिंह एवं पशु चिकित्सा डॉ.अजय कुमार पारिक, सेदंडा पटवारी अक्षयकुमार एवं पुलिसकर्मी ने मौके पर पहुंचे। जिन्हें मौके पर लेपर्ड के पग मार्क भी मिले हैं। पशु चिकित्सक ने तीन बकरियों का पोस्टमार्टम कर रिपोर्ट आगे भेजी है। घटना की जानकारी मिलते ही सरपंच रतन सिंह भाटी ने भी मौके पर पहुंचकर परिवार को सांत्वना दी और सरकार से मुआवजा दिलाने की आश्वासन दिया।

जल्द उपलब्ध करवाएंगे गाड़ी

मामले में DFO डॉ बाला मुरुगन का कहना है कि पाली जिले में गाड़ियों की संख्या कम है। सुमेरपुर एवं बाली में पैंथर मूवमेंट ज्यादा होने के कारण गाड़ी फिलहाल यहां पर गश्त के लिए लगाई गई है। जिले में नई गाड़ियां मिली है। जल्द सेदंडा रेंज को नई गाड़ी उपलब्ध कराई जाएगी।

अधिकारियों के पास जीप तक नहीं

दरअसल सेंदड़ा के ब्यावर जिले में शामिल होने के बाद उन्हें गश्त के लिए जीप तक नहीं उलपब्ध करवाई गई। जीप नहीं होने के कारण उन्हें मौके पर पहुंचने और गश्त करने में दिक्कत होती है। जबकि सेदंडा रेंज नागौर, पाली, राजसमंद एवं ब्यावर जिले की सीमाओं तक फैला हुआ है।

12 हजार 400 करोड़ रुपये के 4 समझौते किए तेलंगाना सरकार ने अदाणी के साथ

जयपुर ब्यूरो न्यूज

दावोस, 17 जनवरी (का.सं.)। अदाणी समूह और तेलंगाना सरकार ने आज वर्ल्ड इकोनॉमिक फोरम 2024 में 12,400 करोड़ रुपये से अधिक के निवेश के लिए चार समझौतों (एमओयू) पर हस्ताक्षर किए हैं। यह समझौते तेलंगाना के मुख्यमंत्री रेवंत रेड्डी और अदाणी समूह के अध्यक्ष गौतम अदाणी की उपस्थिति में हुए।

यह समझौते तेलंगाना के ग्रीन, सस्टेनेबल, समावेशी और परिवर्तनकारी आर्थिक विकास के लिए नींव रखने में मदद करेंगे। अदाणी एंटरप्राइजेज लिमिटेड (एईएल) ने आने वाले 5-7 वर्षों में 100 मेगावाट के डेटा सेंटर में 5,000 करोड़ रुपये से अधिक का निवेश करने की घोषणा की है, जो रिन्यूएबल एनर्जी द्वारा संचालित होगा। एईएल, इस प्रोजेक्ट के लिए विश्व स्तर पर एक सक्षम सप्लायर बेस विकसित करने के लिए स्थानीय एमएसएमई और स्टार्टअप्स के साथ मिलकर काम करेगा। इससे प्रत्यक्ष और अप्रत्यक्ष रूप से 600 लोगों को रोजगार मिलेगा।

अदाणी ग्रीन एनर्जी लिमिटेड (एजीईएल) कोयाबेस्टागुडेम में 850 मेगावाट और नचराम में 500 मेगावाट के दो पंप स्टोरेज प्रोजेक्ट (पीएसपी) स्थापित करने के लिए 5,000 करोड़ रुपये से अधिक का निवेश करेगा।

अंबुजा सीमेंट अगले पांच वर्षों में 1,400 करोड़ रुपये का निवेश कर, 6 एमटीपीए सीमेंट प्लांट स्थापित करेगी। यह यूनिट 70 एकड़ में स्थापित की जाएगी, जिससे अंबुजा की क्षमता में काफी वृद्धि होगी। इसमें प्रत्यक्ष और अप्रत्यक्ष दोनों तरह से 4,000 से अधिक लोगों को रोजगार मिलेगा। अदाणी डिफेंस सिस्टम्स एंड टेक्नोलॉजीज लिमिटेड, अदाणी एयरोस्पेस पार्क में काउंटर-ड्रोन और मिसाइल प्रणालियों के रिसर्च, डेवलपमेंट, डिजाइन, मैन्युफेक्चरिंग और एकीकरण के लिए व्यापक इकोसिस्टम स्थापित करने के उद्देश्य से 10 वर्षों में 1,000 करोड़ रुपये से अधिक का निवेश करेगा। इन प्रोजेक्ट्स के जरिए तैयार होने वाला विकसित इकोसिस्टम भारत की रक्षा क्षमता को काफी बढ़ाएगा और 1,000 से अधिक लोगों को रोजगार प्रदान करेगा।

अदाणी पोर्टफोलियो के बारे में जानकारी

अहमदाबाद में मुख्यालय वाला, अदाणी पोर्टफोलियो भारत में विविध व्यवसायों का सबसे बड़ा और सबसे तेजी से बढ़ने वाला पोर्टफोलियो है, जिसमें लॉजिस्टिक्स (बंदरगाह, हवाई अड्डे, लॉजिस्टिक्स, शिपिंग और रेल), संसाधन, बिजली उत्पादन और वितरण, नवीकरणीय ऊर्जा, गैस और बुनियादी ढांचे में रुचि है। अदाणी अपनी सफलता और नेतृत्व की स्थिति का श्रेय राष्ट्र निर्माण और अच्छाई के साथ विकास के अपने मूल दर्शन को देता है - जो सतत विकास के लिए एक मार्गदर्शक सिद्धांत है।

जोधपुर प्रांत के 2.5 करोड़ लोगों तक पहुंचा अयोध्या राम मंदिर का न्योता

जोधपुर, 17 जनवरी (का.सं.)। अयोध्या में 22 जनवरी को होने वाले राम मंदिर के प्राण प्रतिष्ठा समारोह को लेकर देशभर की जनता को न्योता दिया गया है। अयोध्या में पीले चावल की पूजा की गई और उन्हें देशभर में वितरित किया गया। इसके लिए राष्ट्रीय स्वयंसेवक संघ व विश्व हिंदू परिषद ने अक्षत अभियान चलाया। कार्यकर्ताओं की ओर से घर-घर पीले चावल बांटे गए और लोगों को समारोह का साक्षी बनने का निमंत्रण दिया गया।

इसके लिए जोधपुर प्रांत से भी कार्यकर्ता अयोध्या से अक्षत कलश लेकर आए थे। जोधपुर प्रांत के करीब ढाई करोड़ से ज्यादा लोगों को पीले चावल बांटे गए। विहिप के महेन्द्र सिंह राजपुरोहित ने बताया कि जोधपुर प्रांत में 1 से 15 जनवरी तक अक्षत वितरण अभियान चलाया। आरएसएस और विहिप कार्यकर्ताओं के साथ विभिन्न सामाजिक संगठनों ने भी भागीदारी निभाई। अभियान के तहत आरएसएस की योजना के अनुसार आरएसएस व विहिप की अलग-अलग टोलियां बनाई गईं। इनमें कार्यकर्ता प्रांत के विभिन्न गांव-शहरों तक पहुंचे और घर-घर निमंत्रण दिया।

राम मंदिर प्राण प्रतिष्ठा को लेकर देशभर में उत्साह है। हर तरफ़ राममय वातावरण बना हुआ है। कार्यकर्ताओं ने घर-घर में भगवा पताका, प्रभु राम चित्र के साथ पीले चावल देकर प्राण प्रतिष्ठा के बाद अयोध्या आने का आमंत्रण दिया है। - योगेन्द्रकुमार, प्रांत प्रचारक, राष्ट्रीय स्वयंसेवक संघ, जोधपुर।

छोटे भाई की मौत पर 1 घंटे बाद बड़े ने दम तोड़ा, हमेशा साथ रहते थे

पाली, 17 जनवरी (का.सं.)। छोटे भाई की मौत की खबर सुनकर सदमे से बड़े भाई ने भी दम तोड़ दिया। दोनों भाइयों की एक घंटे में मौत हुई। घरवालों के अनुसार दोनों भाइयों में अटूट प्रेम था। मामला पाली के रूपवास गांव का मंगलवार का है। परिचित एडवोकेट मनीष राजपुरोहित ने बताया कि मूलाराम घांची के परिवार में 4 बेटे संयुक्त परिवार में रहते हैं। सबसे बड़े बुधाराम (90) थे। इनसे छोटा मंगलाराम और तीसरे नंबर पर दुर्गाराम (85) और चौथे पर मांगीलाल घांची थे । चारों भाइयों के बीच वैसे तो अटूट प्रेम है, मगर बुधाराम और दुर्गाराम के बीच ज्यादा करीबी थी। दोनों साथ रहते थे और पूजा-पाठ भी साथ ही करते थे। कुछ दिनों से दुर्गाराम की तबीयत ठीक नहीं थी, उन्होंने मंगलवार सुबह 5 बजे अंतिम सांस ली। इसकी जानकारी लगते ही बड़े भाई बुधाराम की तबीयत बिगड़ी तो परिजन उसे पाली के अस्पताल ले गए। जहां मृत घोषित कर दिया। दोनों भाइयों की मौत में महज 1 घंटे का अंतराल रहा। दो भाइयों की एक साथ मौत से गांव स्तब्ध रह गया। एडवोकेट मनीष राजपुरोहित ने बताया कि दोनों भाइयों की अंतिम यात्रा में परिवार, समाज के साथ ही आस-पास के गांवों से भी बड़ी संख्या में लोग पहुंचे। दोनों भाइयों में अटूट प्रेम देखकर हर किसी की आंखों में आंसू थे।

जयपुर एवं जयपुर ग्रामीण जिला स्तरीय जनसुनवाई एवं समाधान कार्यक्रम आज

जयपुर, 17 जनवरी (का.सं.)। जनभावना के अनुरूप पारदर्शी एवं संवेदनशील वातावरण में आमजन की परिवेदनाओं एवं समस्याओं की सुनवाई एवं त्वरित समाधान के लिए 18 जनवरी 2024 (गुरुवार) को जयपुर एवं जयपुर ग्रामीण जिला की जिला स्तरीय जनसुनवाई एवं समाधान कार्यक्रम आयोजित होगा। जिला कलक्ट्रेट सभागार में प्रात: 11 बजे से दोपहर 2 बजे तक आयोजित होने वाले जनसुनवाई कार्यक्रम में जिले के जनप्रतिनिधि एवं जिला स्तरीय अधिकारी भाग लेंगे। जिला कलक्टर श्री प्रकाश राजपुरोहित ने बताया कि जिला स्तरीय जनसुनवाई कार्यक्रम में वीडियों कान्फ्रेंस के माध्यम से मुख्य सचिव भी भाग लेंगे। जिले के सभी उपखण्ड अधिकारी सहित सभी ब्लॉक स्तरीय अधिकारी भी वीडियों कान्फ्रेंस के माध्यम से जुड़ेगे। इस दौरान जिले के सभी विभागों के अधिकारी जनसुनवाई में भाग लेकर आमजन की समस्याओं का निस्तारण करेंगे।

अनुजा निगम के ऋण हेतु 21 जनवरी तक किये जा सकेंगे आवेदन

जयपुर, 17 जनवरी (का.सं.)। राजस्थान अनुसूचित जाति जनजाति वित्त एवं विकास सहकारी निगम द्वारा संचालित विभिन्न राष्ट्रीय निगमों की ऋण योजनाओं के तहत अनुसूचित जाति, अनुसूचित जनजाति, सफाईकर्मी, विशेष योग्यजन एवं अन्य पिछड़ा वर्ग के पात्र एवं इच्छुक अभ्यर्थियों द्वारा ऋण आवेदन आमंत्रित किये गए थे। परियोजना प्रबंधक मनोज कुमार ने बताया कि निगम द्वारा ऑनलाइन ऋण आवेदन पत्र प्राप्त करने की तिथि 21 जनवरी 2024 तक बढ़ाई गई है। पात्र अभ्यर्थी अनुजा निगम के ऑनलाइन पोर्टल पर स्वयं की एसएसओ आईडी से अथवा ई-मित्र की सहायता से 21 जनवरी तक ऋण आवेदन कर सकते हैं।

फार्म-बी

सार्वजनिक सूचना

(भारतीय दिवाला और दिवालियापन बोर्ड (परिसमापन प्रक्रिया) विनियम, 2016 का विनियम12)

हितधारकों के ध्यानार्थ के लिए

मेट्रो जेट एयरवेज ट्रेनिंग प्राइवेट लिमिटेड

क्र. नं.	ब्यौरा	विवरण
1.	कॉर्पोरेट देनदार का नाम	मेट्रो जेटएयरवेज ट्रेनिंग प्राइवेट लिमिटेड
2.	कॉर्पोरेट देनदार के निगमन की तिथि	04/08/2006
3.	प्राधिकरण जिसके अंतर्गत कॉर्पोरेट देनदार निगमित/पंजीकृत है	कंपनी रजिस्ट्रार (आरओसी), जयपुर।
4.	कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या/सीमित देयता पहचान संख्या	U80302RJ2006PTC022906
5.	कॉर्पोरेट देनदार के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	102-103, गोपालपुरा बाईपास, त्रिवानी नगर चौराहा के पास, जयपुर, राजस्थान- 302018
6.	दिवाला समाधान प्रक्रिया बंद होने की तिथि	27/09/2022
7.	कॉर्पोरेट देनदार की परिसमापन प्रारंभ तिथि	15.01.2024
8.	परिसमापक के रूप में कार्य करने वाले दिवाला पेशेवर का नाम और पंजीकरण संख्या	भीम सैन गोयल, IBBI/IPA002/IPN000726/2018-19/12216
9.	परिसमापक का पता और ई-मेल, जैसा कि बोर्ड के पास पंजीकृत है	109-बी, पॉकेट-एफ, मयूरविहार-II, दिल्ली - 110091 bsgoyavv@gmail.com
10.	परिसमापक के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई-मेल	एम-215, रियर ग्राउंड फ्लोर, ग्रेटर कैलाश-द्वितीय, नई दिल्ली-110048 circmetrojet@gmail.com
11.	दावा प्रस्तुत करने की अंतिम तिथि	14.02.2024

इसके द्वारा नोटिस दिया जाता है कि नेशनल कंपनी लॉ ट्रिब्यूनल, जयपुर बेंच ने **15.01.2024** को मेट्रो जेटएयरवेज ट्रेनिंग प्राइवेट लिमिटेड का परिसमापन शुरू करने का आदेश दिया है।

मेट्रो जेट एयरवेज ट्रेनिंग प्राइवेट लिमिटेड के हितधारकों को सबूत के साथ अपने दावे 14.02.2024 को या उससे पहले आइटम नंबर 10 के सामने उल्लेखित पते पर लिक्विडेटर को जमा करने के लिए कहा जाता है।

वित्तीय ऋणदाता अपने दावे प्रमाण के साथ केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से सबूत के साथ दावे प्रस्तुत कर सकते हैं। दावों का प्रमाण उनके दावों के समर्थन में दस्तावेजी प्रमाण के साथ निम्नलिखित निर्दिष्ट प्रपत्रों के माध्यम से प्रस्तुत किया जाना है।

फॉर्म सी- परिचालन ऋणदाताओं (कर्मचारियों और कर्मचारियों को छोड़कर) द्वारा दावे के प्रमाण के लिए,
फॉर्म डी- वित्तीय ऋणदाताओं द्वारा दावे के प्रमाण के लिए,
फॉर्म ई- एक श्रमिक और कर्मचारी द्वारा दावे के प्रमाण के लिए,
फॉर्म एफ- श्रमिकों या कर्मचारियों के अधिकृत प्रतिनिधि द्वारा दावे के सबूत के लिए,
फॉर्म-जी- किसी अन्य हितधारक द्वारा दावे के सबूत के लिए।

फॉर्म की प्रति प्राप्त करने के लिए, आप भारतीय दिवाला और दिवालियापन बोर्ड (परिसमापन प्रक्रिया) विनियमन, 2016 के तहत निर्धारित वेबसाइट www.ibbi.gov.in से उपरोक्त फॉर्म डाउनलोड कर सकते हैं।

दावों के झूठे या भ्रामक प्रमाण प्रस्तुत करने पर जुर्माना लगाया जाएगा। सभी दावेदारों को दावा प्रपत्र में अपना पैन, ईमेल आईडी और फोन नंबर अनिवार्य रूप से उल्लेख करने की सलाह दी जाती है।

एसडी/-
(शिम सैन गोयल)
परिसमापक

दिनांक: 17.01.2024
स्थान: नई दिल्ली
रजि. नंबर IBBI/IPA002/IPN000726/2018-19/12216

स्वत्वाधिकारी स्वामी, प्रकाशक व मुद्रक घनश्याम सिंह के लिए सोनू वेब ऑफसेट, नींदड़ मोड़ के सामने, हरमाड़ा-सीकर रोड, जयपुर से मुद्रित व कार्यालय 2566, कोहिनूर की गली, चौड़ा रास्ता, जयपुर (राजस्थान) से प्रकाशित। पत्रों में लेखकों द्वारा व्यक्त किये गये विचारों से सम्पादक एवं प्रकाशक की सहमति अनिवार्य नहीं है।
न्यायालय सम्बन्धी सभी मामले जयपुर में निपटाये जायेगें। प्रकाशक की लिखित अनुमति के बिना पूर्णतः व आंशिक व पूर्ण प्रकाशन पूर्णतः प्रतिबन्धित है। (सम्पादक-घनश्याम सिंह) मोबाईल नम्बर : 9829212917 ई-मेल: jaipurjb@gmail.com